

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 29/(MAH)/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
 MEMBER (J)

SHRI V. NALLASENAPATHY
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017

NAME OF THE PARTIES: M/s. Gansons Limited.

SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Siddhesh S. Shetye I/B Rohit. D. Oa/c	Advocate for Petitioner	

ORDER

CP 29/14(1)/NCLT/MB/MAH/2016

For the Petitioner has sought for Corrigendum to the typographical mistake crept in first para of the order dated 29.9.2017, mentioning members of the company as "9" instead of mentioning as "129", this Bench hereby ordered Corrigendum substituting "9" members in 4th/5th line of First para with "129" members.

Accordingly, Corrigendum ordered.

Sd/-

V. NALLASENAPATHY
 Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
 Member (Judicial)